

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.49(GOA)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

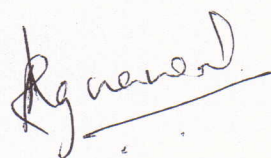

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE PARTIES: Mr. Wilson Godinho & Ors.

V/s.
M/s. Arondha Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Kadhe Agnewal. Instructed by P. R. Yadav	For Respondent	
2	Adv. R.T. Rajguru	for Petitioner	

ORDER

C.P. No. 49/397-398/CLB/GOA/2014

1. Even today the Respondent is seeking to file a Reply and also informed that Sr. Advocate one Mr. P.R. Yadav is not available.
2. The Petitioner's Ld. Advocate Mr. Rajaguru has vehemently opposed the request of the Respondent.
3. It is correct that vide an order dated 01/09/2016 the Respondent had been granted time to file the Reply on or before 20.09.2016 but so far no compliance has been made.
4. However, keeping Natural Justice in mind the Respondent (s) is/are hereby directed to file a Reply on or before 14.11.2016 subject to a cost of Rs. 5,000 /-(Rs. Five Thousand only) to be paid to the Petitioner's Ld. Counsel.

MKS

5. Thereafter a Rejoinder, if any , can be filed by the Petitioner within one-week's time.
6. The C.P. is now listed for hearing on 28.11.2016. Order is duly communicated in the court to both the sides.

Dated: 18.10.2016

sd/-

Shri M.K. Shrawat

Member (Judicial)